

REGISTERED POST

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Application No. 129/86(F) to 131/86(F)

Dated the 10th Sept 1986

To Shri K. Krishnamurthy & Q.S.S.
(Shri M. Narayana Swamy, Advocate)

... Applicant&

Versus

1. The Union of India represented by its Secretary, D.R.D.O. Ministry of Defence, South Block, New Delhi-110011.
2. Scientific Adviser to Raksha Mantri & D.G.R & D., South Block, New Delhi - 110011
3. Director, Gas Turbine Research Establishment, Jeevan Bimanagar, Bangalore - 560075.
(Shri M. Vasudeva Rao, Advocate)

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO. 129/86(F) to 131/86(F)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application, on 1.9.1986.

PL
SECTION OFFICER
(Judicial)

Encl: As above.

Copy to:-

1. Shri K. Krishnamurthy & Q.S.S.
C/o Shri M. Narayana Swamy,
No 844 (Upstairs) V Block,
Rajajinagar, Bangalore-560010.

Advocate for
Respondents
Applicants.

2. Shri M. Vasudeva Rao
Addl. Central Govt. Standing Counsel,
High Court of Karnataka Buildings,
Bangalore-1.

Advocate for
Respondents.

Copy to filed of A.NB. 130/86(F) & A.NB. 131/86(F)

Date

Office Notes

Orders of Tribunal

1.9.1986

A. Nos. 129 to 131/86 (F)

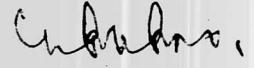
Shri M. Vasudeva Rao, counsel for the respondents, has no objection to the prayer asked in the Applications being granted. The reliefs are granted to the applicants accordingly.

Shri M. Narayanaswamy, counsel for the ~~xxx~~ applicants, submits that no interim order was passed by this Tribunal in these three Applications, in view of a recent decision taken by the Central Government, the 1st respondent herein.

he submits that
However, / the cases of the applicants may be considered by the respondents on priority basis, since the applicants in these applications are also similarly placed as in A. Nos. 21 to 23/86 (F) and 120 to 125/86(F).

The above submission has force and we therefore direct the respondents to deal with the cases of the applicants in the matter of allotment of quarters on priority basis.

Applications are ordered accordingly.

 
■ (L.H.A. REGO) (CH. R.K. RAO)
MEMBER (AM) MEMBER (JM)
1.9.86. 1.9.86.

dms.

1 True copy


SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE